

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 9
(IB)-1248(PB)/2018

IN THE MATTER OF:

ShinojKoshy	Petitioner
v.		
M/s. Granite Gate Properties Pvt. Ltd.	Respondent

SECTION : UNDER SECTION 7 of the IBC, 2016(CIRP)

Order delivered on 10.10.2019

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

DR. V.K SUBBURAJ
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP: Mr.P.S. Soni with Mr. Manoj Garg, Ms. Kriti, Adv.

ORDER

CA-2081(PB)/2019:-

There is no memo of parties to whom notices are sought to be issued. Learned counsel for the RP undertakes to file memo of parties giving details of all the non-applicants-respondents within a week.

List for further consideration on 18.10.2019

CA-2086(PB)/2019:-

The prayer made in this application is to issue directions to the IRP/RP to consider the claim made by the applicants by condoning the delay.

Notice of the application.

Mr. Garg, learned counsel for the RP accepts notice and states that the claim of the applicants has been considered and admitted and



communication to that effect was sent on 24.09.2019. A copy of the communication sent has been placed on record.

In view of the above, the application does not survive for adjudication and the same is disposed of as having been rendered infructuous.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)

10.10.2019
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